

**DIVISION BENCH**

**ITEM NO. 107**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 33/ALD/2019**

**CORAM:**

- 1. SHRI RAJASEKHAR V. K,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th May , 2022, 2:30 PM**

<b>NAME OF THE COMPANY</b>	<b>M/S DAMODAR TISSUE PVT LTD V/S M/S BDR PACKERS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

None

: *For the operational Creditor*

None

: *For the corporate debtor*

**ORDER**

There has been no representation in the matter on behalf of the operational creditor, when the matter was called on 07.03.2022, 06.04.2022 and even today i.e. 04.05.2022. It appears that the Operational Creditor is not interested in pursuing the present petition and hence, the same shall stand dismissed for non-prosecution and even there is no representation on behalf of the corporate debtor.

File be consigned to the records.

Virendra

Kumar Gupta

**Virendra Kumar Gupta  
Member (Technical)**

Digitally signed by Virendra Kumar Gupta,  
DN: cn=Personal, postalCode=400079, st=Maharashtra,  
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serialNumber=1521792327E01CF701902809F4388881D5F,  
2011632028FE595A8A8F803E5.com=Virendra Kumar Gupta  
Date: 2022.05.10 11:22:41 +05'30

*Sd*

**Rajasekhar V.K.  
Member (Judicial)**

*Kumud Narayan  
(PS)*